

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 41 of 1998

In

Original Application No. 1048 of 1996

Allahabad this the 9th day of July 1999,

Hon'ble Mr. S.L. Jain, Member (J)

Smt. Bittan Devi Shukla, Widow of Late Sri Lalman Shukla Group 'D' (Chowkidar) resident of Village Kutullupur, P.O. Maharaj Nagar, Distt. Farrukhabad.

Applicant

By Advocate Shri G.P. Agrawal,

Versus

1. Union of India through the Secretary, Ministry of Communication, Government of India, New Delhi.
2. Chief Post Master General, Kanpur Region, Kanpur.
3. Superintendent of Post Office, Fatehgarh Division, Farrukhabad.

Respondents

By Advocate Shri ----

ORDER (BY Circulation)

By Hon'ble Mr. S.L. Jain, Member (J)

Perused the grounds for review.

2. A review cannot be made a vehicle for an appeal in disguise. The Supreme Court has held in

Tungbhadrā Industries Ltd. Vs. State of Andhra Pradesh

A.I.R. 1964 S.C. 1372 that where without any elaborate argument one could point to the error and say here is a substantial point of law which stares one in the face, and there could reasonably be no two options entertained about it, a clear case of error apparent on the face of the record would be made out. Here, however, we have only a lengthy repetition of old arguments. This obviously cannot warrant a review since the implication is that the impugned order requires reconsideration on merit. Accordingly, finding no merit, the R.A. is summarily dismissed.

Signature
Member (J)

/M.M./